

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 77239 of 2018

(Arising out of Order-in-Appeal No. 99/ASN-I/CT(Audit-II)/2017-18 dated 22.03.2018 passed by Commissioner of Central Tax (Appeal), Audit-II Kolkata.

M/s. Steel Authority of India,
ISP, Burnpur Works, Burnpur,
Dist. Burdwan, West Bengal.

..Appellant

VERSUS

Commissioner of Central Excise, Bolpur.
Nanoor Chandidas Road, Sian,
Bolpur, Dist.- Birbhum-731204.
West Bengal.

...Respondent

..
APPEARANCE :

Shri Rahul Tangri, Advocate for the Appellant
Shri A. K. Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75532/2020

DATE OF HEARING : 22.10.2020

DATE OF DECISION : 22.10.2020

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

T.K.